

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-31(PB)/2020

IN THE MATTER OF:

Hemant Kumar

v.

Educomp-Raffles Higher Education Ltd.

.... Petitioner

.... respondent

Order under Section 9 of IBC

Order delivered on 09.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Saksham Ahuja, Adv.

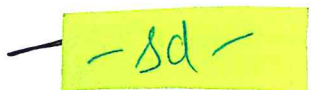
ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 23.01.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 23.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)